NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 20(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08,2016

NAME OF THE COMPANY:

Mr. Anil Gupta & Ors

Vs.

Mr. Yogesh Mahajan & Ors.

M/s. Indianhawks Wealth Creators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1) Kamal Aluje Advocate Perposalent

2) Beevan Nam Advocate Respondents

3) Bharaf Gupta Advocate Pennoners

4) Surbhi Mehta

ORDER

Learned counsel for the petitioner stated that filing of the rejoinder is not necessary. He has concluded his arguments.

 The learned counsel for the respondent request for some time. The cost of Rs. 20,000/- has not been paid. Learned counsel for the petitioner undertakes to pay the cost today itself.

List for further consideration 23rd August 2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER